

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:-

8 JUN 1994

APPLICATION NUMBER: 1023 of 1993

APPLICANTS:

Sri.N.Jayaram
To.

RESPONDENTS:

v/s. The Chairman, National Airports Authority,
New Delhi and Others.

1. Sri.T.R.Sridhar, Advocate,
No.11, Second Floor, First Cross,
Sujatha Complex, Gandhinagar,
Bangalore-9.
2. The Director, National Airports Authority,
Bangalore.
3. Shri.M.Vasudeva Rao, Addl.C.G.S.C.
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 01-6-1994.

S. Ranjan
DEPUTY REGISTRAR

JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1023/93

WEDNESDAY THIS THE FIRST DAY OF JUNE, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri N. Jayaram,
16, 5th Main, Vasanthnagar,
Bangalore - 560 052

Applicant

(By Advocate Shri T.R. Sridhar)

v.

1. The Chairman,
National Airports Authority,
Safdarjung Airport,
New Delhi - 110066

2. The Director General (Civil Aviation),
D.G.C.A. Complex,
Opp. Safdarjung Airport,
New Delhi - 110 003

3. Union of India,
represented by
Secretary to Govt. of India,
Ministry of Civil Aviation,
New Delhi

Respondents

(By learned Standing Counsel)
Shri M.V. Rao

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

This application is barred by time. There
are no good reasons to condone the delay as well.

M.P. seeking condonation of delay is hereby
rejected. Consequently, original application
also stands rejected. Shri T.R. Sridhar, learned
counsel for the applicant vehemently submits
that he should be given time to file an additional

statement in support of the application for condonation of delay. We think it inappropriate to give any further opportunity to the applicant to augment the application already on record for the court cannot become handy instrument to embellish and augment his case as well.

Hence we ~~reject~~ ^{reject} the application for condonation of delay and in consequence dismiss the C.A. as barred by time.

Sd-

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(T.V. RAMANAN)
MEMBER (A)

Sd-

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(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

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S. Ramanan Sb
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
LAWGALLI